

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Date of Hearing: 2.7.2019**

**Petition No. 164/MP/2017**

Subject : Petition seeking surrender of 610 MW (575 MW in WR and 35 MW in SR) out of the total LTA quantum of 1150 MW granted under the BPTA dated 24.12.2010.

Petitioner : IL & FS Tamil Nadu Power Company Limited

Respondents : Power Grid Corporation of India Limited and Another

**Petition No.246/MP/2016**

Subject : Petition seeking deferment of Long Term Open Access and relinquishment of part allocation of Long Term Open Access under the Bulk Power Transmission Agreement dated 24.02.2010 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.

Petitioner : Coastal Energen Pvt. Limited (CEPL)

Respondent : Powergrid Corporation of India Limited

**Petition No.137/MP/2016**

Subject : Petition for relinquishment of the Long Term Open Access under BPTA dated 5.1.2011 under CERC Regulations, 2009.

Petitioner : GMR Kamalanga Energy Ltd.

Respondent : Power Grid Corporation of India Ltd.

**Petition No. 129/MP/2017**

Subject : Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.02.2010 read with Annexure-I as modified vide amendments dated 02.01.2012 and 17.10.2012 and Interlocutory application for restraining PGCIL from raising any future LTA bills.

Petitioners : Simhapuri Energy Limited (SEL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

**Petition No.11/MP/2017**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure for grant of LTA, seeking relinquishment of Long Term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.3.2010.

Petitioner : GMR Chhattisgarh Energy Limited

Respondents : Power Grid Corporation of India Limited and Others

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Hemant Singh, Advocate, CEPL, IL & FS TNPCL  
Shri Nishant Kumar, Advocate, CEPL, IL & FS TNPCL  
Shri Lakshyajit Singh, Advocate, CEPL, IL & FS TNPCL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Swapnil Verma, PGCIL  
Shri Ranjeet S Rajput, PGCIL  
Shri Subir Sen, PGCIL

### **Record of Proceedings**

Learned Proxy counsel for the Petitioners submitted that arguing counsel in the matters is not available due to personal difficulty and requested to adjourn the matters and list all the matters pertaining to relinquishment of LTA together.

2. Learned counsel for PGCIL objected the request of the Petitioners and submitted that the Petitions needs to be disposed of in terms of the Commission's order dated 8.3.2019 in Petition No 92/MP/2015.

3. After hearing the learned counsel for the parties, the Commission directed to adjourn the matters and list the petitions for hearing along with other similar petitions in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T. D Pant)  
Dy. Chief (Law)**